FOR THE APPLICANT (S) Dr. B. P. Jodi ADVOCATE FOR THE RESPONDENT (S) Mr. S. C. Don the Ray

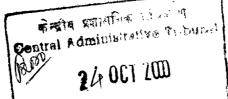
Mr. S. Charkhalderty. Notes of the Registry DATE\_Y\_ The Loan red Present: Hon'ble Mr.Justice D.N. applient Adverde Choudhury, Vice-Chairman. Heard Mr. B. P. Todi learned counsel Las lon biker Skis for the applicant. The application is allowed. Caveator shall be heard. Caveat Cavent appliention stands disposed of. in Comme etion Original Applienti Vice-Chairman Of Timble Court for fur Kore Osdiks. Section officer.

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.5

. Asst. Commissioner.

Cavent ORIGINAL APPLICATION NO. 6/2000 (CM. 354/2000)

Union of India &ors Makeowar Respondents.



N THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH AT GUWAHATI

(CIVIL MISCELIANEOUS JURISDICTION)

CAVEAT NO. 6 /2000

CATEGORY OF CASE: CAVEAT

To,

The Honyble Sri D.N. Chowdhury
the vice Chairman of the Central Administrative
Tribunal and his Lordships other Companion Justice
of the said Hon'ble Court.

# In the matter of :

An application under Section 148A of the Code of Civil, Procedure.

And

## In the matter of :

Order No. 10-4/2000 - KVS(GR) dated
16.10.2000 issued by Assistant Commissioner,
Kendriya Vidyalaya Sangathan, Regional
office, Maligaon, Guwahati - 12

And

# In the matter of :

Sri M. Paswan
P G T (History)

C/o. Principal

Kendriya Vidyalaya

Chabua

Dst. Tinsukia (Assam)

.... P#ospective Petitioner

#### Versus

Assistant Commissioner,

Kendriya Vidyalaya Sangathan

Regional Office, Maligaon Chariali

Guwahati - 12.

.... Prospective Respondent Caveator.

The Caveator above named begs to state as follows:

- 1. That the abovenamed prospective petitioner is likely to file writ petition against the order No. 10-4/2000-KVS(GR) dt. 16.10.2000 issued by the Assistant Commissioner, Kendriya Vidyalaya Sangathan Regional Office, Maligaon Chariali, Gauhati.
- 2. That the prospective respondent/Caveator begs to state that they have a gight to contest in the event of filing of any such application and as such prays that they may be served with a copy of the application in the event of filing of the same before this Hon'ble Tribunal.
- That the prospective respondent/Caveator begs to state that they would suffer irreperable loss and injury if any ex-parte order is passed by this Hon'ble Tribunal and as such be heard before an interim order is passed by this Hon'ble Tribunal.

4. That a brief particulars of the Caveat is enclosed herewith and marked as Annexure A.

In the premises aforesaid the Caveator begs to lodge this Caveat in respect of order No. 10-4/2000 - KVS (GR) dt. 16.10.2000 issued by Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office Maligaon, Chariali, Guwahati.

Particulars .....

### PARTICULARS

- Name and Address of the Prospective petitioner.
- 2. Name and Address of the Prospective respondent Caveator.
- Name and address of the Counsel of the Caveator for service of notice.
- 4. Nature of the proceedings and cause title thereof.

Sri M. Paswan, PGT (History) C/o. Principal, Kendriya Vidyalaya Chabua Dist. Tinsukia.

Assistant Commissioner, Kendriya Vidyalaya Sangathan Regional Office, Maligaon Chariali, Gauhati - 12.

Mrs. Priyanka Barua C/o. Dr. B.P. Todi, Advocate Gauhati High Court, Guwahati.

Original application
challenging the legalit
and validity of order
No. 10 - 4/2000 - KVŚ(GR)
dt. 16.10.2000 issued by
Assistant Commissioner,
Kendriya Vidyalaya
Sangathan, Regional office,
Maligaon, Gauhati - 12

CONTRACTOR SEE 1) UNIT . I INDIA POST NAME IN . PASHAN . . CHARUA BER

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### Natice

From Mrs. Prayanka Barua C/o. Dr. B.P. Todi Advocate Gauhati High Court, Gauhati.

To, Sri M. Paswan
PGT (History)
C/o. Kendriya Vidyalaya
Chabua
Dist. Tinsukia.

Sir,

Please take notice that a caveat under section 148A of the Code of Civil Procedure has been lodged by Kendriya Vidyalaya Sangathan, Regional office, Maligaon Chariali, Guwahati - 12 in respect of order No. 10-4/2000-KVS (GR) dt.16.10.2000 issued by Asstt. Commissioner, Kendriya Vidyalaya Sangathan, Maligaon, Gauhati.

Your are therefore, requested to furnish a copy of the original application in the event of filing of the same in the Hon'ble Central Administrative Tribunal.

A copy of the caveat is enclosed herewith for your use. Please acknowledge receipt of the same.

Date: 18.10.2000

Yours faithfully,

(Mrs. Pryanka Barua)
Advocate.